

**DIVISION BENCH**

**ITEM NO.3**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA NO.224/2024 IN CP (IB) No.124/ALD/2018**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 29<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>JAMMU AND KASHMIR BANK LTD V/S KUSHAL INTERNATIONAL LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC (IN LIQUIDATION)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Abhishek Garg with Sh. Yash Gaiha : *For Applicant in IA No.224/2024*  
& Sh. Ranesh Singh Mankotia, Advs.

**ORDER**

**IA NO.224/2024**

Ld. Counsel representing the Applicant/ Liquidator is present through VC.

- 1. This is a 10<sup>th</sup> Progress Report filed on behalf of the Liquidator.**
- 2. It is stated by the Ld. Counsel representing the Liquidator that most of the assets have already been sold and the 80% of the auction price has already been deposited by the Successful Auction Purchaser. He states that certain applications are also pending consideration for exclusion of certain assets.**
- 3. The 10<sup>th</sup> Progress Report is taken on record, subject to just exceptions.**
- 4. Accordingly, IA No.224/2024 stands disposed off.**
- 5. The matter is adjourned for 10<sup>th</sup> May, 2024, the date already fixed.**

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**29<sup>th</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*